

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).7991/2022

[Arising out of impugned final judgment and order dated 19-05-2021 in WA No.6127/2021 passed by the High Court of Judicature at Allahabad]

NARESH KUMAR & ORS.

Petitioners

VERSUS

UNION OF INDIA & ORS.

Respondents

(with I.A. No.63815/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.63801/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Sumit Kishore, Adv.
Mr. Ajit Kumar Ekka, AOR
Mr. Sandeep Malik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Tag with Civil Appeal No.6226/2023.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)